

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/750 /2007-SM[BR]

Date 08/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
MR. SANDEEP WALIA
CABIN NO. 301-302, SCO 58-59, SECTOR 17-D,
CHANDIGARH
MR. SANDEEP WALIA

Appellant

Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of Final order No. 585 /2008 -SM[BR] dated 2.4.2008
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017

2. Adv. / Consult

MR. JOY KUMAR

FLAT NO 261/1, SEC 45-A, CHANDIGARH.

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

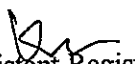
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III

Service Tax Appeal No.750 of 2007-SM (BR)

[Arising out of order in appeal No.420/CE/CHD/07 dated 24.9.2007 passed by
the Commissioner (Appeals), Central Excise, Chandigarh]

Date of Hearing/ Decision:2.4.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

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- | | | |
|--|---|---|
| 1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982. | : | } |
| 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? | : | |
| 3. Whether Their Lordships wish to see the fair copy
of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental
authorities? | : | |
-

M/s. Sandeep Walia

[Rep.by None.]

...Appellants

Vs.

CCE, Chandigarh

....Respondent
[Rep. by Shri B.S. Suhab, DR]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order No.5.8510.8-sm(g) Dated:2.4.2008.

Per P.K. Das:

By Stay Order No.96 of 2008-SM (BR) dated 29.1.2008, the applicant was directed to pre-deposit the entire amount of tax within 8 weeks and to report compliance on 2.4.2008. Today, when the matter was called, none appeared on behalf of the applicant. There is no compliance report in the file. Accordingly, the appeal is dismissed for non-compliance of the Stay Order under Section 35 F of the Central Excise Act, 1944.

Order dictated & pronounced in open court on 2.4.2008.

(P.K.Das)
Member (Judicial)

Ckp.